Central Administrative Tribunal Principal Bench

CP No.306/2017 IN OA No.1505/2016

New Delhi, this the 15th May, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

S.S. Ghonkrokta, Age 60 years S/o Lt. Sh. B.S. Ghonkrokta R/o I/V, Palika Vihar, Mother Teresa Cresent New Delhi-110011. ..Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

- 1. Sh. M.M. Kutty, The Chief Secretary Govt. of NCTD, Delhi Secretariat, IP Estate New Delhi-110002.
- 2. Sh. Rajiv Mehrishi, Secretary Ministry of Home Affairs Govt. of India, North Block, Central Secretariat New Delhi-Delhi-110001. ..Respondents

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

Apparently there is no violation of the Order dated 16.09.2016 passed by this Tribunal in OA No.1505/2016 and thus, no contempt is constituted.

2. Shri Sachin Chauhan, learned counsel for the applicant, seeks to withdraw this Contempt Petition with liberty to file an appropriate MA. Prayer allowed. Dismissed as withdrawn.

Member(A)

(K.N. Shrivastava) (Justice Permod Kohli) Chairman